

The Board heard the matter in June, 1994, Sept. 1994, March, 1995 and June, 1995. The matter was scheduled to come up for hearing on 24th/25th July, 1996 but the hearing was adjourned by the Board. Further action in the matter will be taken on receipt of the Award of the Board.

Drinking Water Supply Scheme

1783. SHRI K.P. SINGH DEO : Will the PRIME MINISTER be pleased to state :

(a) whether a drinking water supply scheme is being implemented in the country in collaboration with United Kingdom;

(b) if so, the details thereof, State-wise; and

(c) the further details of the Indo-UK tie up in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI U. VENKATESWARLU) : (a) and (b). An agreement was signed by the Department of Economic Affairs with the Government of the United Kingdom on 10th September, 1991 for the Maharashtra Rural Drinking Water Supply project for an amount of pounds 16,460 million. The project envisages to provide piped water supply to the villages of Jalgaon, Dhule and Nasik districts of Maharashtra. Against the total allocation of Pounds 16,460 million, pounds 5,330 million have been disbursed so far.

(c) At present there is no tie up with the British for any other drinking water supply scheme.

Liquid Fuel Based Power Projects

1784. SHRI PRAMOD MAHAJAN : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Government to drop some liquid fuel based power units" appearing in the 'Economic Time', New Delhi dated November 8, 1996;

(b) if so, the facts thereof;

(c) the details of power projects which are to be given liquid fuel linkages and the details of the projects which were to be developed on liquid fuel now till be shelved and the reasons therefor; and

(d) the number out of them are likely to be developed;

(e) the number of Memorandum of Understanding signed with different State Governments, State-wise; and

(f) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) to (d). No decision has been taken to shelve any of the projects based on liquid fuels. Guidelines for allocation of liquid fuels to different proposed power projects are being prepared.

(e) and (f). As per requests for providing fuel linkage to liquid fuel based power projects received recently from the States, Memoranda of Understanding have been signed for 66 such projects envisaging a total capacity of 16,459 MW with a requirement of 21.12 million metric tonnes per annum of liquid fuel. The State-wise demand is as follows :

S.No.	State	No. of Projects	Total capacity (MW)	Total quantity of fuel required in MTPA
1.	Andhra Pradesh	28	1244.25	2.70
2.	Gujarat	1	110	0.10
3.	Karnataka	12	1935	2.64
4.	Kerala	10	3528	4.27
5.	Madhya Pradesh	8	1683.25	2.29
6.	Maharashtra	1	2450	1.04
7.	Rajasthan	1	788.5	1.10
8.	Tamil Nadu	5	4720	6.98

Power Projects in Jammu and Kashmir

1785. SHRI CHAMAN LAL GUPTA : Will the PRIME MINISTER be pleased to state :

(a) whether the NHPC has set up some power projects in Jammu and Kashmir;

(b) if so, the details alongwith names thereof;

(c) whether the Government proposed to set up some more power projects in the State; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). Yes, Sir. Salai Stage-I (345 MW) and Salai-II (345 MW) Hydro-electric Projects have been set up in Jammu and Kashmir by national Hydro-electric Power Corporation (NHPC) and have been commissioned in 1987 and 1993-95 respectively.

(c) and (d) The details of the projects sanctioned/ on-going in Jammu and Kashmir are given in the attached Statement.